

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
1	6.9.96.	<p>Nobody is present in the Bar when the Court commenced. The Lawyers are on strike today. Case is adjourned to <u>14.11.96</u>.</p> <p style="text-align: right;"><i>Anil Kumar</i> MEMBER (ADMN.)</p>	<p>for admission Rtd 31/7</p> <p>Bench</p>
2.	4-10-96	<p>Heard Shri N. Panda, learned Counsel for the Applicant. The applicant was a Bridge Khalasi and he was allotted duty on Brahmani Bridge. On 12-7-95, he fell down and was unconscious. It is submitted that even now he is in a comatose stage. The applicant was first appointed on 3-4-1972 and his services were regularised on 1-4-1984. This accident took place on 12-7-95. He would have retired on the normal course on 31-7-95. It is submitted vide his averments at para 4.9 of the application that the OPS have not cleared his pension, gratuity and other statutory benefits. Applicant No.2, the son of the applicant No.1 has filed a representation for a compassionate appointment to the Chief Project Manager, S.E.Railway, Chandrasekharpur Bhubaneswar, District, Khurda, who is Respondent No.2, in this</p>	

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O.A. 650/96

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		<p>application dated 9-10-95, the applicant prayed for retirement benefits like pension, compassionate appointment and medical assistance. Clearly one year is over. Respondent No.2 has not disposed of the said representation. This Original Appl. can be disposed of with a direction to Respondent No.2. I accordingly direct the Chief Project Manager, SE Railway, Bhubaneswar, District-Khurda to dispose of the applicant's representation dated 9-10-95, Annexure-12 2 within four months ^{two} namely from the date of receipt of a copy of this order. The retirement dues must be quantified and paid within the time stated above. Besides disposing of other claims in the application, Respondent No.2 shall pass a reasoned and speaking order by ^{while} disposing of the representation. xxxxxxxxxxxxxx</p> <p>Original Application is disposed of.</p> <p>A copy of the order be handed over to the counsel for the applicant.</p> <p><i>Manmohan</i> Member (Admn.)</p>	<p>Free copy of the order is dt. 4. x. 96 may be sent to all respondents by Regd. Post with O.A. copies.</p> <p>Bank 9/5/96</p> <p><i>S.O.</i></p> <p><i>Copy of the order dt 4. x. 96 maybe supplied to the Counsel of both the parties.</i></p> <p><i>Deben</i> <i>Deben</i> 7. x. 96 26/10/96 S.C.S.</p> <p><i>received</i> <i>Deben</i> 7. 10. 96.</p>